

ITEM NOS.301+304(MM)

COURT NO.1

SECTIONS PIL,XV,IVA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.Nos.828 WITH 833, 834-835, 837-838, 846-847, 893-894, 901-902, 903,
904, 1310-1310A in I.A.No.833 in I.A.No.828, 1329, 1330, 1331-1332, 1450-1452 in
1310, 2086 in 1329-1330 in 1310, 2447 in WP(C)No.202/1995

T.N.GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(Monitoring Report of C.E.C. Reg. Illegal mining in Aravalli Hills and appln. for
directions/impleadment/modification/clarification/ amendment in I.A./exemption from
filing O.T. , intervention and permission to file addl. documents)

AND

SLP(C)NO.3353/2003 (With appln.(s) for c/delay in filing SLP and accepting English
translation and permission to place addl. documents on record and exemption from
filing O.T. and permission to file affidavit and c/delay and office report)

WITH C.A.No.7363/2000(With appln.s) for directions and permission to place addl.
documents on record and office report)

WITH C.A.No.7364/2000 (With appln.s) for permission to place addl. documents on
record and directions and office report)

WITH C.A.No.7364/2000 (With appln.s) for permission to place addl. documents on
record and directions and office report)

AND SLP(C)No.6419/2008 (with prayer for interim relief)

AND I.A.NOs.2147-2148 in W.P.(C)NO.202/1995
(For intervention and permission)

AND

I.A.No.2211 in I.A.No.1424-1425 in W.P.(C)NO.202/1995
(For clarification of court's order dt.29.2.2008)

AND

I.A.Nos.2331-2332 in 2167 in W.P.(C)NO.202/1995
(For impleadment & permission to file objection to CEC report)

WITH SLP(C)....CC 878/2009 (With appln.s) for c/delay in filing SLP and office report)

AND I.A.No.2555 in W.P.(C)NO.202/1995
(for recommendation of CEC in appln.nos.1170 & 1171)

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AND

I.A.Nos.2522-2523 in W.P.(C)NO.202/1995
(For intervention and directions)

AND

I.A.NO.2524 in W.P.(C)NO.202/1995
(For Recommendation of CEC in appln. No.1113)

AND

I.A.No.2525 in W.P.(C)NO.202/1995
(For recommendation of CEC in appln.no.1116)

AND

I.A.No.2527 in W.P.(C)NO.202/1995
(for recommendation of CEC in appln.no.1152)

AND I.A.No.1631 in W.P.(C)NO.202/1995
(for impleadment/directions)

W.P.(C)NO.469/2005 (With appln.(s) for exemption from filing O.T. and stay and office report)

Date: 20/03/2009 These Applns./Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

Mr. Harish N. Salve, Sr.Adv. (A.C.)(NP)
Mr. Uday U. Lalit, Sr.Adv. (A.C.)(NP)
Mr. Siddhartha Chowdhury, Adv. (A.C.)
Mr. A.D.N. Rao, Adv. (A.C.)

For Petitioner(s) In person (NP)

Mr.Aruneshwar Gupta, Adv.
Mr.Jitendra Mohan Sharma, Adv.
Mrs.Sheela Goel, Adv.
Mr.Puneet Jain, Adv.
Mr.A.K.Kotemath, Adv.
Mrs.Archna Tiwari, Adv.
For Mr.Sushil Kr.Jain, Adv.

For Respondent(s)/

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applicant(s) Mr.P.Parmeswaran, Adv.
Mr.S.W.A.Qadri, Adv.
Mrs.Asha G.Nair, Adv.
Mr.A.Tarique, Adv.
Mrs.Kiran Bhardwaj, Adv.
For Mr.D.S.Mahra, Adv.
Mr.S.N.Terdal, Adv.
Mr.B.V.Balram Das, Adv.
Mrs.Anil Katiyar, Adv.

I.A.No.2555 Ms.Shobha, Adv.(Mentioned by)
Mr.Paninder Singh T., Adv.

I.A.No.2147-2148 Mr.Ramji Srinivasan, Sr.Adv.(Mentioned by)
Mr.Mukesh Kumar, Adv.
For M/s.M.V.Kini & Associates, Adv.

I.A.Nos.2331-32 Mr.Mukul rohtagi, Sr.Adv.(Mentioned by)
Mr.Haris Beeran, Adv.

I.A.No.2211 Dr.A.M.Singhvi, Sr.Adv.(Mentioned by)

Ms.Binu Tamta, Adv.
Mr.Milind Kumar, Adv.
Ms.Sumita Hazarika, Adv.
Mr.Dhruv Mehta, Adv.
Mr.Yashraj Singh Deora, Adv.
Mr.Mohit Abraham, Adv.

For M/s.K.L.Mehta & Co., Advs.
Mr.V.Balachandran, Adv.
Mr.Anil Nag, Adv.
Mr.Praveen Jain, Adv.
Mr.D.N.Mishra, Adv.
Ms.Sandhya Goswami, Adv.
Ms.Saanjh N.Purohit, Adv.
For M/s.Suresh A.Shroff & Co., Advs.
Mr.S.K.Bhattacharya, Adv.
Mr.Devendra Singh, Adv.
Mr.Anuvrat Sharma, Adv.

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Ms.Yogmaya Agnihotri, Adv.
For Mr.D.K.Sinha, Adv.
Ms.Sheela Goel, Adv.
Mr.Devashish Bharuka, Adv.
Mr.Manish Kumar, Adv.
Mr.Chandan Kumar, Adv.
For Mr.Gopal Singh, Adv.

Mr.S.Ravi Shankar, Adv.
Mr.Sanjay R.Hegde, Adv.
Ms.Vibha Datta Makhija, Adv.
Mr.Ram Swarup Sharma, Adv.
Mr.Rajesh Srivastava, Adv.
Mr.Soumyajit Pani, Adv.
Mr.S.Borthakur, Adv.
Mr.Sunil Kr.Jain, Adv.
Mr.Dharmendra Kr.Sinha, Adv.
Mr.Radha Shyam Jena, Adv.
Mr.Milind Kumar, Adv.
Mr.Vinod K.Shukla, Adv.
Mr.M.C.Dhingra, Adv.

UPON hearing counsel the Court made the following
ORDER

I.A.Nos.2147-2148:

List on 17.04.2009.

Meanwhile, reply affidavit, if any may be filed.

I.A.No.2211 in I.A.1424-1425 & W.P.(c)No.460/05:

List on 27.03.2009.

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I.A.Nos.2331-2332 in 2167:

List on 24.04.2009.

I.A.No.2555:

This is an application by the Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPNL), for laying two transmission lines through the National Chambal Ghariyal Sanctuary for the evacuation of power from the Chambal Thermal Power Station. C.E.C. has examined the matter and has recommended the same on fulfilling the following conditions :

1. for use of the forest land, approval under the F.C.Act will be obtained;
2. NPV for the forest land and non-forest land falling within the sanctuary, will be payable as per the Hon'ble Supreme Court's order dt.28.3.2008 and 9.5.2008 regarding the NPV;
3. 5% of the estimated cost of the project towards the laying of the transmission lines in the area falling within the sanctuary will be deposited by the applicant in the Compensatory Afforestation Fund;
4. The establishment/construction of piers will be done leaving at least 70 metres from each of the banks in the presence of the local forest staff;
5. no felling of trees will be permissible; and
6. no night camping will be allowed in the sanctuary area.

All the aforesaid conditions are acceptable to the applicant.

Permission is granted subject to fulfillment of the above conditions. I.A. is allowed accordingly.

Rest of the I.A.s on board:

Adjourned.

(G.V.Ramana)

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(Madhu Saxena)

Court Master

Court Master

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ITEM NO.MM-G

COURT NO.1

SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.No.2245-46/08 in I.A.1620/06 in I.A.566/02 in WP(C)No.202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

Date: 20/03/2009 This Appln./Petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

Mr. Harish N. Salve, Sr.Adv. (A.C.)(NP)
Mr. Uday U. Lalit, Sr.Adv. (A.C.)(NP)
Mr. Siddhartha Chowdhury, Adv. (A.C.)
Mr. A.D.N. Rao, Adv. (A.C.)

For Petitioner(s) Mr. P.K. Manohar, Adv.

For Respondent(s)/ Mr.M.L.Sharma, Adv.(Mentioned by)
applicant(s)

UPON hearing counsel the Court made the following
ORDER

List on 24.04.2009.

(G.V.Ramana) (Madhu Saxena)
Court Master Court Master
(Mentioned slip enclosed)
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ITEM NO.MM-I

COURT NO.1

SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.No.2419-20/08 in WP(C)No.202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

Date: 20/03/2009 These Applns. were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

Mr. Harish N. Salve, Sr.Adv. (A.C.)(NP)
Mr. Uday U. Lalit, Sr.Adv. (A.C.)(NP)
Mr. Siddhartha Chowdhury, Adv. (A.C.)
Mr. A.D.N. Rao, Adv. (A.C.)

For Petitioner(s) Mr. P.K. Manohar, Adv.

For Respondent(s)/ Mr.Debol Banerjee, Sr.Adv.(Mentioned by)
applicant(s) Mr.Rohit M.Alex, Adv.
Mr.P.S.Sudheer, Adv.

UPON hearing counsel the Court made the following
ORDER

Taken on board.

Learned senior counsel for the petitioner seeks permission to
withdraw the applications. Permission sought for is granted. The applications
are dismissed as withdrawn.

(G.V.Ramana)

(Madhu Saxena)

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Court Master
(Mentioned slip enclosed)

Court Master

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ITEM NO.MM-K

COURT NO.1

SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.No.2079-80/08 in WP(C)No.202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

Date: 20/03/2009 These Applns. were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

Mr. Harish N. Salve, Sr.Adv. (A.C.)(NP)
Mr. Uday U. Lalit, Sr.Adv. (A.C.)(NP)
Mr. Siddhartha Chowdhury, Adv. (A.C.)
Mr. A.D.N. Rao, Adv. (A.C.)

For Petitioner(s) Mr. P.K. Manohar, Adv.

For Respondent(s)/ Mr.Manish Pitale, Adv.(Mentioned by)
applicant(s) Mr.C.S.Ashri, Adv.

UPON hearing counsel the Court made the following
ORDER

List on 17.4.2009.

(G.V.Ramana)

(Madhu Saxena)

Court Master
(Mentioned slip enclosed)
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Court Master

ITEM NO.MM-J

COURT NO.1

SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.Nos.2355-57 in WP(C)No.4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

Date: 20/03/2009 These Applns. were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

Mr. Harish N. Salve, Sr.Adv. (A.C.)(NP)
Mr. Uday U. Lalit, Sr.Adv. (A.C.)(NP)
Mr. Siddhartha Chowdhury, Adv. (A.C.)
Mr. A.D.N. Rao, Adv. (A.C.)

For Petitioner(s) Mr. P.K. Manohar, Adv.

For Respondent(s)/ Ms.Kiran Bhardwaj, Adv.(Mentioned by)
applicant(s)

UPON hearing counsel the Court made the following
ORDER

Taken on board.

Issue notice returnable on 17.4.2009. Reply, if any, be filed in the
meanwhile.

(G.V.Ramana)
Court Master
(Mentioned slip enclosed)

(Madhu Saxena)
Court Master